

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-34-2020**

Greater Panaji Planning &
Development Authority Petitioner
Versus
North Goa Planning & Development
Authority & Others Respondents

Mr. Nitin Sardessai, Senior Advocate with Mr. Vibhav Amonkar, Advocate for the Petitioner.

Ms. Norma Alvares, Advocate for the Petitioner in PIL WP No. 10/2019.

Mr. Amogh Prabhudessai, Advocate for Respondent No. 1.

Mr. Ashwin D. Bhobe, Advocate for Respondent No. 2.

Mr. Devidas J. Pangam, Advocate General with Mr. Deep Shirodkar, Additional Government Advocate for Respondent Nos. 3 to 7.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 16th June, 2020

P.C.

Ms. Alvares, learned Counsel for the petitioner in PIL WP No. 10/2019 seeks a week's time to respond to the miscellaneous civil application made by the Greater Panaji Planning and Development Authority seeking leave to grant permission for a multipurpose cyclone shelter.

2. Mr. Sardesai, learned Senior Counsel for the Authority states that inspection of the concerned file will be offered to the petitioner in PIL WP No. 10/2019 and the petitioner in PIL WP No. 10/2019 can even avail of such inspection tomorrow itself.

3. The necessary reply to be filed within one week and the copy of the same to be furnished in advance to the learned Counsel appearing for the Authority as well as other respondents. Thereafter, liberty is granted to the petitioner to apply.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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